

HIGH COURT OF DELHI : NEW DELHI

No. G-1 Gaz DHC 2023

Dated: 13/06/2023

From

The Registrar General,
High Court of Delhi,
New Delhi,

1562

To

1. All the Principal District & Sessions Judges, Delhi.
2. The Principal District & Sessions Judge cum Special Judge (PC Act) (CBI),
Rouse Avenue Courts Complex, New Delhi.

Sub: Designation of a single court as Special Court in the State of Delhi for the purposes of speedy trial of offences under the Securities Exchange Board of India, Act, 1992 (SEBI); Securities Contracts (Regulation) Act, 1956 and the Depositories Act.

Sir,

I am directed to forward herewith a copy of the Notification with Gazette ID-CG-DL-E 05062023-246285 dated 05.06.2023 issued by the Ministry of Finance, Govt. of India on the above subject and to say that Hon'ble the Chief Justice and Hon'ble Judges of this Court have been pleased to order that all the cases pending in the Courts of ASJ-05, Patiala House Courts & ASJ-02 of other Districts under the Securities and Exchange Board of India Act, 1992 (SEBI Act) and Securities Contracts (Regulations) Act, 1956 (SCRA) and the Depositories Act, 1996 be transferred to the Court of ASJ-03, South-West District, Dwarka.

This is for your kind information and necessary compliance.

Yours sincerely



(Raj Kumar Rawat)
Joint Registrar (Gazette-IA)
For Registrar General

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

4 JUN 2023

No. 47952-962/F.3(4)/Gaz/23

Dated: _____

Sub:- Designation of a single court as Special Court in the State of Delhi for the purposes of speedy trial of offences under the Securities Exchange Board of India, Act, 1992 (SEBI); Securities Contracts (Regulation) Act, 1956 and the Depositories Act.

Copy along with its enclosure forwarded for information and necessary compliance to:-

1. Sh. Dheeraj Mor, ASJ-02, Central District, Tis Hazari Courts, Delhi.
2. The Chief Metropolitan Magistrate, Central District, Tis Hazari Courts, Delhi.
3. The AO(J)/Branch In-Charge, General Facilitation Centre, Filing Section, (Central), Tis Hazari Courts, Delhi.
4. The Secretary, Bar Association, Tis Hazari Courts, Delhi.
5. The PS to Ld. Pr. District & Sessions Judge (Hqs), Tis Hazari Courts, Delhi.
6. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
7. For uploading on LAYERS.

Principal District & Sessions Judge (Hqs)
(Officiating)



भारत का राजपत्र
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(आर्थिक कार्य विभाग)

अधिसूचना

नई दिल्ली, 5 जून, 2023

का.आ. 2436(अ).—केंद्रीय सरकार, भारतीय प्रतिभूति और विनियम बोर्ड अधिनियम, 1992 (1992 का 15), प्रतिभूति संविदा (विनियमन) अधिनियम, 1956 (1956 का 42) की धारा 26क और निक्षेपागार, अधिनियम, 1996 (1996 का 22) की धारा 22ग द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए माननीय दिल्ली उच्च न्यायालय के मुख्य न्यायमूर्ति की सहमति से अपर सत्र न्यायाधीश-03, दक्षिण-पश्चिम जिला, द्वारका, दिल्ली के न्यायालय को दिल्ली संघ राज्य क्षेत्र में क्षेत्राधिकारी के प्रयोग हेतु उपर्युक्त अधिनियमों के प्रयोजनों के लिए विशेष न्यायालय के रूप में अभिहित करती है।

[फा. सं. 10/49/2017-पीएम]

सुरभि जैन, संयुक्त सचिव

MINISTRY OF FINANCE
(Department of Economic Affairs)

NOTIFICATION

New Delhi, the 5th June 2023

S.O. 2436(E).—In exercise of the powers conferred by section 26A of the Securities and Exchange Board of India Act, 1992 (15 of 1992), section 26A of the Securities Contracts (Regulation) Act, 1956 (42 of 1956) and section 22C of the Depositories Act, 1996 (22 of 1996), the Central Government, with the concurrence of the Chief Justice of the Hon'ble High Court of Delhi, hereby designates the Court of Additional Sessions Judge-03, South-West District, Dwarka, Delhi, as Special Court for the purposes of the aforesaid Acts, to exercise jurisdiction in the Union territory of Delhi.

[F. No. 10/49/2017-PM]

SURBHI JAIN, Jt. Secy.